257 Re. Pay Commission's SRAVANA 2, 1895 (SAKA) D.G. (Manipur), 25⁸ Report 1973-74

SHRI S. M. BANERJEE: Mr. Ganesh is there; we only want this assurance from the hon. Minister.

SHRI INDRAJIT GUPTA (Alipore): His point is only this. only want a clarification on one point. His apprehension is due to the fact that Mr. Chavan is going abroad, Although it has been stated that before Government takes its final decision there will be another round of negotiations with the employees' representatives, his apprehension is, since Mr. Chavan is going abroad, Government may come to a decision without any further negotiations. Are they wanting a negotiated settlement or they are bypassing this? That is all that he wants to know.

SHRI A. P. SHARMA (Buxar): I want to add too what my hon. friend Shri S. M. Banerjee has said. He has said that the retrogressive recommendations of the Pay Commission should not be implemented, and Government should give an assurance to that effect. I would request Government not to implement the recommendations whether it be after bilateral talks or even unilaterally.

SHRI INDRAJIT GUPTA: Why has he withdrawn his strike notice?

SHRI A. P. SHARMA: No, we have not. We want Government not to implement the recommendations of the Pay Commission.

SHRI S. M. BANERJEE: They have called a meeting at the highest level of the National Council of the JCM. of which Shri A. P. Sharma, is the President, from the workers' side....

MR. DEPUTY-SPEAKER: The hon. Member is making a speech.

SHRI S. M. BANERJEE: I am not making a speech.

MR. DEPUTY-SPEAKER: He has already made his speech.

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SHRI S. M. BANERJEE: I speak so less. I shall take only one minute. Kindly hear me...

They have called a meeting of the highest committee, namely the National Council of the JCM...

MR. DEPUTY-SPEAKER: The hon. Member is repeating himself.

SHRI S. M. BANERJEE: They have called that meeting for the 3rd August but the agenda does not include this item. I want that the Pay Commission's recommendations should not be implemented, and I agree with Shri A. P. Sharma on this point, Minimum wage, dearness allowance and everything else has come in that. Let Shri K. R. Ganesh assure us that the Pay Commission's recommendations will not be implemented. Everybody is behind this demand. My hon, friend has taken a strike ballot, and we have also taken a strike ballot on this issue....

MR. DEPUTY-SPEAKER: Let him not repeat. The hon. Member is taking too much time. The hon. Minister has heard him. If he does not come forward with any observation, I cannot help it. Now, Shri G. P. Yadav.

15.06 hrs.

DEMANDS FOR GRANTS (MANI-PUR), 1973-74—Contd.

श्री जानेश्वर प्रसाद यादव (किटिहार):
मणिपुर एक सीमान्त राज्य है। 1971 में
वहां पर राष्ट्र शासन लागू हुआ था। 1972
में ग्राम चुनाव हुए ग्रीर लोकतंत्री सरकार
बनी। लेकिन 1973 में फिर वहां पर लोकतांत्रिक प्रथा की समाप्ति कर दी गई ग्रीर
वहां पर ग्राज फिर राष्ट्रपति शासन है। हम
नागरिक स्वतंत्रता की बात करते हैं, लोकतंत्र
की दुहाई देते हैं। लेकिन मैं पूछना चाहता
हूं कि क्या इस ढंग से लोकतंत्र इम देंश में
चल सकेगा। केवल मणिपुर में ही नहीं ग्रान्ध्र
में भी यही स्थिति है, उड़ीसा में भी है, उत्तर
प्रदेश में भी है ग्रीर ग्रव बिहार की बारी

[भी जानेश्वर प्रसाद यादव]

ग्राने वाली है। इस प्रकार से मैं समझता हं कि दिल्ली में बैठे हुए शासक मुगलकालीन सलतनत या सुबेदारी प्रथा को लागू करना चाहते हैं भीर भ्रपने सुबेदारों को भेज हर प्रान्त में शासन व्यवस्था को हथिया लेना चाहते हैं। इस प्रकार से नागरिक स्वतंत्रता पर बड़ा ब्राघात हो रहा है। मझे याद ब्राता है कि कुछ दिन पहल हीलग कांग्रेस के मान-नीय सदस्य श्री शशि भूषण ने एक स्टटमेंट में कहां था कि हम तो लिमिटेड डिक्टटर-शिप चाहते हैं। वह तो पहले से ही है। शायद उसी को ग्रौर कम्प्लीट डिक्टेटरिशप कायम करने के लिये किसी न किसी बहाने हर एक प्रदेश से लोकतांत्रिक सरकार को हटाया जा रहा है। मणिपुर में ग्रन्छी वर्षा होती है। लेकिन ग्राज वह मुखे से वस्त है। वहां की जनता को खाने की मामग्री, उपभोग की वस्तुएं काफी महंगे भावों पर मिल रही हैं या नहीं मिल रही है। उनको मुहैया करने के लिए मरकार की ग्रोर से कोई प्रयास नहीं किया जा रहा है। राष्ट्राति शासन में ग्रावश्यकता इस बात की होनं। चाहिए कि केन्द्रीय सरकार वहां की स्रावादी के भरण पोषण का इंतजाम करें, उपभोग की जितनी सामग्रीयां हैं उनको समय पर ग्रीर सस्ते मूल्यों पर मुहैया करे। लेकिन ऐसा नहीं होरहा है।

मिचाई की ग्रोर भी ध्यान नहीं दिया जा रहा है ताकि वहां की कृषि समुन्नत हो सके । उसकी ग्रोर भी नौकरशाही ने कोई ध्यान नहीं दिया है । इस कारण से वहां की कृषि व्यवस्था बहुत ही खराब हो गई है ग्रीर लोगों की ग्राधिक स्थिति खराब होती जा रही है।

जहां तक रूरल इलैक्ट्रिफिकेशन का सम्बन्ध है, हम बातें तो बहुत करते है श्रीर कहते हैं कि ग्रामीण क्षेत्रों का हम विद्युती-करण करेंगे लेकिन मणिपुर को देखा जाए तो पता चलेगा कि हरल इलैक्ट्रिफिकेशन के मामले में सरकार पूर्ण ग्रसफल रही है। ग्रगर हालत इसी तरह से चलती रही तो जनता की ग्रास्था लोकतंद्र से हिलेगी ग्रीर लोग दूसरे तरीकों को ग्रखत्यार करेंगे ग्रीर ऐसी स्थिति ग्रगर उत्पन्न हो गई तो इसकी जबाब देही केन्द्र पर होगी।

मणिपुर का घपना इतिहास है। उसका सांस्कृतिक इतिहास बहुत ही उज्ज्वल है। वहां की ग्रादिम जातियों की दशा सुधारने के लिए सरकार कुछ नहीं कर रही है। जो ग्रादिम जाति के लोग वहां रहते है उनकी हालत को सुधारने के लिए सरकार को बजट में विशेष प्रावधान करना चाहिए था, लेकिन ऐसा ग्रापने किया है, इसका कोई संकेत वजट में नहीं मिलता है।

वहां पर उद्योग धंधे जिस ढंग से विकसित होने चाहिएं नहीं हो पाए । गृह उद्योगों में लगे हुए जो वीवर्ज थे, जुलाहे थे, बुनकर थे, उनके सामने, हजारों बुनकरों के सामने ग्राज भूखमरी की समस्या उत्पन्त हो गई है । उस का एकमाल कारण यह है कि उन बुनकरों को समय पर सूत नहीं मिल रहा है। इसलिए मैं चाहूंगा कि उन हजारों बुनकरों को सूत मह्या किया जाये, जिन की रोजी इस गृह उद्योग पर निभंर है। ग्राज हजारों की तादाद में वे लोग बेकार हैं ग्रीर उनके बाल -बच्चे भूखें मर रहे हैं। इसलिए उन की देशा सुधारने के लिए तुरन्त कदम उठाये जायें।

स्टेटमेंट में कहा गया है:

"In addition, 1973-74 Budget provides for an outlay of Rs. 4.96 crores for Centrally-sponsored Plan schemes. This includes Rs. 1.4 crores on the Loktek Lift Irrigation Scheme, Rs. 70 lakhs on the Regional Medical College and Rs. 50 lakhs on the 132 KV power transmission line forming part of the North-Eastern Grid".

बजट में यह प्राविजन तो किया गया है, लिकन क्या वहां की नौकरशाही के द्वारा उस का उपयोग हो सकता है ? वहां के गवर्नर भ्रौर उन के सलाहकार तथा भ्राई० सी० एस० ग्रफसर वहां के लोगों की दशा सधारने में सक्षम नहीं हो सकत हैं। इस लिए मैं चाहंगा कि वहां पर इस व्यवस्था को तरन्त समाप्त कर के लोकप्रिय सरकार का गठन किया जाये, ताकि केन्द्रीय सरकार ने वहां के लोगों की स्थिति को सधारने के लिए जो प्रावधान किये हैं और जो योजनायें वनाई हैं. लोकप्रिय सरकार उन का क्रियान्वय कर सके । ग्रगर ऐसा न किया गया, तो यह कहना पड़ेगा कि केन्द्रीय सरकार वहां श्रपनी नौकरशाही के द्वारा ही शासन चलाना चाहती है, जिस के कारण वहां पर न गरीवी मिट रही है भौर न बेरोजगारी।

ग्रगर केन्द्रीय सरकार वहां तुरन्त चुनाव नहीं कराना चाहती है, तो कम से कम वह नौकरशाही पर श्रंकृश रख, ताकि उस ने उस क्षेत्र के विकास के लिए जो राशि ब्रावटित की है, उसका सद्पयोग हो सके।

मणिपर की वन-सम्पदा का उपयोग नहीं हो रहा है। वहा वांस काफी बहतायत से पैदा होता है। इस लिए भ्रावश्यकता इस बात की है कि वहां पर कागज का एक कारखाना खोला जाये, ताकि मणिपुर की वन-सम्पदा का उपयोग कर के उस की स्थिति स्रुधारी जासके।

SHRI PAOKAI HAOKIP (Outer Manipur): I rise to support Demands for Grants for the Manipur State. While supporting these Demands, I would like to say a few words about the situation prevailing in Manipur.

This is the second time that the Budget of Manipur has been brought

before the House. Each time a member rises to say something on Manipur, we find we do not have anything new to say, any new things on which you can talk about, any new progress that has been made in the State. In this sense, it is very painful that I have to repeat the same thing which I said last time.

I would like to submit that the law and security situation has been improved. It has improved during the past few months but unfortunately it has not been controlled completely. On the 11th of this month or so, some Naga rebels fought with the CRP men at a place called Sansung in the Ukrul sub-division. It is really very bad that even now this sort of incidents should take place. Unless this is completely checked, the whole task of development, progress and improvement in the hill areas will be very, very difficult, because, in the absence of peace and a peaceful atmosphere, how can you expect to conduct any programme of development and progress? Therefore, one of the serious aspects for the development of that State is to maintain peace and security in the State. Then alone one can speak of progress and the programmes for the upliftment of the State.

In this connection, I would stress that the Government should see that those batches of Naga rebels who have been trying to go abroad China and elsewhere and get trained there should be checked by opening or by posting more forces in the interior and olso in the remote places of Manipur. The present arrangements in the hill areas, in the remote places, should say, are not adequate. Therefore, I would like to suggest here that the Government should see more security arrangements should be made without delay so that those activities of the rebels could be checked adequately and the programmes of development conducted peacefully.

Secondly, I would like to submit to the House that the district councils were there about two months ago. The elections were over, and it is now two months since the elections were over. But unfortunately or fortunately, so far, the councils are not finally getting formed. I do not know the causes. May be it is due to some difficulties in regard to the opening of Here, I would offices and houses. like to say that the formation of the councils should be expedited. longer be delayed since should no they were meant for the purpose of conducting the programmes sponsored by the Centre as well as by the State. So, there is no justification in further delaying the formation of the councils.

In this connection, I would like to say that in the course of the formation of the councils in those areas, offices are going to be created; we would like to know what types of offices are going to be created for the purpose of these councils. Here, the Government must be very careful, in the very beginning itself, to see that in the course of creating the offices, the appropriate types of offices concerning the 'appropriate departments should be transferred to the district councils and they should be so formed so that there is always a very close link and there is no difficulty between offices created in those regions and the rest.

The third thing is about roads and communications. There has been no improvement; they are as they were long ago. There is of course some slight improvement but it is not Without improving the sufficient conditions of roads, it is impossible to step up development. Therefore fin order to uplift the State of Manipur, priority should be given to the development of roads and communications. For instance take the cement factory which is going to be opened. How will the products of this factory be

transported when there is no proper road? In every aspect, the progressof communication comes first. In the absence of good road communication. it is no use talking about industries. Manipur is landlocked and is cut off . from the rest of the country. But even in the State of Manipur itself. people living in the plains are unable to mix with people living in hills; it is very painful but it is so because of lack of communications. People in the State are not meeting together. In such a condition, how do you expect progress and development? least people living in the same State should be allowed to have opportunities to meet in order they come into contact with one another. Therefore, I lay the first emphasis on the development of roads and communications. There are two roads in Manipur, one is Cachar Road which has been conipleted; it is one of the important State highways. There is another one, yet under construction-Tipaimukh road, which is longer; it will be 170 miles. This will become one of the biggest and most important State highways and this will contribute to the development of the State. So far this has to be looked after by the BRTF, Border Roads task force. I request the Government to look into the progress of this road and do whatever possible for the completion of the road.

श्री मध् लिमयें (वांका) : उपाध्यक्ष महोदय, इस सदन में जो दो तीन मणिपूरी हैं उन में से एक मैं हूं। मणिपूर की एक पूरानी लोकतांत्रिक परम्परा होते हए भी वर्षों तक इस प्रदेश को राज्य का दर्जा नहीं दिया गया भ्रौर राज्य का दर्जा मिलने के बाद भी हम लोगों ने देखा कि लोक-तांत्रिक सरकार वहां ज्यादा दिन तक चल नहीं पाई । राष्ट्रपति गासन जारी कर दिया गया है भ्रौर जो सरकारी प्रतिनिधि वहां जा कर राज्य कर रहे हैं वह नये राजा महाराजाभ्रों की तरह जनता के साथ व्यवहार

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कर रहे हैं। मेरे पास मणिपूर से एक चिट्ठी ब्राई है कि एक बड़ा ग्रफसर महीनों तक सर्किट हाउस को दबा कर बैठा रहा और रोजाना पांच रुपये में भ्रपने सारे परिवार का खर्चा सर्किट हाउस में रह कर चलाता रहा। जितने बड़े ग्रधिकारी हैं ग्रयातित गाड़ियों में बड़ी शान से घुमते हैं स्रौर मणिपूर की जनता की रैयत के समान मान कर उन के ऊपर ग्रपना ग्रधिनायकवाद चलाते हैं। यह मनोवत्ति इतनी ज्यादा बढ गई है कि इससे मणिपूर की जनता में एक घणा और विद्वेष की भावना पैदा होने वाली है। हमें जो जानकारी सलाहकार समिति में दी गई थी उस के अनुसार कुल 18 इंडियन एडिमिनिस्ट्रेटिव मिवन के ग्रधि-कारियों में मणिपुरी ग्रधिकारियों की संख्या 5 है। उसी तरह क्षेत्रीय लोकतंत्र का पहाड़ी इलाकों में चनाव हम्रा, लेकिन स्रभी तक 6 जिला कौसिलों को ग्रस्तित्व में नहीं ग्राने दिया गया तो क्या यह जरुरी है कि चुकि ग्रसेम्बली नहीं चल रही है इसलिए पहाड़ी इलाके में कौसिलें भी न चलें ? कौंसिलों का चनाव होने के बाद उन को तत्काल ग्रपना कारोबार पाने की **े छुट देनी चाहिए थी जो कि नहीं दी गई है।**

जनता की जो शहरी ग्राजादियां हैं उन के ऊपर भी सरकार के द्वारा ग्राक्रमण हो रहा है। ग्रभी तक 34 नौजवान विभिन्न कानूनों के तहत बन्द हैं। मीसा ग्रीर कई तरह के कानून वहां लागू हैं। मैंने पिछले सत्र में भी जब मणिपूर के बारे में यहां चर्चा उठी थी, गृह मंत्री से प्रार्थना की थी कि इन नौजवानों को मुक्त कर दिया जाए ग्रौर उनको दुबारा लोकतांत्रिक ढंग से काम करने का मौका दिया जाए लेकिन ग्रभी भी सरकार उनको छोड़ने के लिए तैयार नहीं है। वहां के एक शोफेंसर की शिकायत मेरे पास ग्राई है ग्रौर ग्राप दंग रह जाएंगे कि इस ग्राजाद भारत में इंडियन पीनल कोड की धारा 124 ए के तहत जिस को राजद्रोह कहा जाता है, जिस के तहत लोकमान्य तिलक मौर महात्मा गांधी जैसे राष्ट्र के नेताग्रों को कैंद कर लिया गया था ग्रीर सजा दी गई थी उसी घारा का इस्तेमाल मिणपुर राज्य में एक प्रोफेसर के खिलाफ किया गया है। मैंने यह भी सरकार से कहा था कि ये मुकदमें वापिम लिए जाएं। इतना तो ग्राश्वासन मुझे मिला था कि राजद्रोह बाला 124 ए बाला मुकदमा तो वापिस लिया जाएगा लेकिन 153 ए का जहां तक सवाल है उसको वापिस नहीं लेंगे।

मणिपुर में ग्रगर ग्राप साधारण स्थिति को कायम करना चाहते हैं तो शहरी ग्राजादियों की रक्षा होनी चाहिय भौर जिन लोगों के ऊपर राजनीतिक कार्यों को ले कर मुकदमें चल रहे हैं उन लोगों को तत्काल रिहा कर देना चाहिये।

उपाध्यक्ष महोदय, श्रौर भी बहुत सारी समस्यायें हैं। ग्रभी मेरे एक साथी ने हथकर्षों का जिक्र किया। इस देश में सब से ज्यादा हथकर्षे तामिलनाडू में हैं, लेकिन लोक-संख्या की दृष्टि से तामिलनाडू की श्रबादी मणिपुर से 50 गुना श्रिष्ठिक है। इस 10 लाख की ग्राबादी थालें इलाके में श्रशोक मेहता कमेटी की रिपोर्ट के श्रनुसार, जो 7-8 साल पहले ग्राई थी, हथकर्षों की संख्या मणिपुर में 2 लाख थी श्रौर इस वक्त ढाई लाख से ज्यादा हथकर्षे हैं, लेकिन उन की यह दुर्गति हैं कि तकरीबन एक लाख बुनकर ग्राज भुखमरीकी स्थिति में हैं, क्योंकि उन को ग्राज सूत मिलना चाहियें था, वह नहीं मिल रहा है।

मणिपुर लेजिस्लेशन कमेटी में जब मैंने यह मामल उठाया तो राज्य के जो अपक्सर प्रतिनिधि वहां पर आये थे, उन्होंने गलत बयानी की और कहा कि हम लोगों को पर्याप्त सूत मिल गया है। जब मैंने उन से पूछा कि क्या मणिपुर के बनकरों को 22 न ० का, 24 नम्बर का, 26 नम्बर का 40 नम्बर का, 46 नम्बर, का, 60 नम्बर का, या दूसरे काउन्टस् का जो सूत उन को चाहियें, वह मिल रहा है? तब जा कर मामला खुल गया

[भी मधु लिम रे]

भीर वे अफसर बोले कि वह सूत नहीं मिला है। तब मैंने कहा ग्राप की इस गलत बयानी का क्या मतलब था, क्या ग्राप केन्द्र सरकार से डरते हैं भीर भूठी बातें बोलते हैं। **भ**सलियत यह है कि भ्राज कुछ ही समय पहले सूत की समस्या के बारे में मैंने एक बयान दिया है। झाज मणिपुर के विषय में मैं कहना चाहता हूं कि वहां के लोगों का कोई प्रतिनिधि ग्रसेम्बली में नहीं बोल सकता है, इस लिये लोक सभा का दायित्व है कि वहां क्या हो रहा है, उस के बारे में गौर से देखें टैक्सटाइल कमिश्नर ने वहां के जो नई दिल्ली और मणिपुर के जो ग्रधिकारी लोग हैं उन के साथ मिल कर जिस काउन्ट के सूत की वहां जरुरत नहीं थी, उस सूत को वहां भेजा। जब बनकरों ने कहा कि हम इस का इस्तेमाल नहीं कर सकते हैं, तो वह श्रसम में, बंगला देश में श्रौर पडौस के दूसरे देशों में भेज दिया गया, जहां सूत के दाम ढाई तीन गुना ग्रधिक थे ग्रौर यह सारा पैसा ग्रधिकारी लोग, टैक्सटाइल कमिण्नर का जो संगठन है, वह खा कर बैठा है श्रीर मणिपुर के गरीब बुनकरों के ऊपर भ्खमरी का संकट ग्रागया।

उपाध्यक्ष महोदय, मैं यह चाहूंगा कि इस के बार में पूरी जांच की जाये। व्यापार मंत्रालय के प्रतिनिधि भी उस दिन लेजिस्लेशन कमेटी में आये थे, मैंने उन को बलवाया था और उन्होंने इस के बारे में कहा था कि हम कार्यवाही करेंगे, लेकिन मणिपुर से जो अन्य पत्र मेरे पास आये हैं, उन से पता चलता है कि अभी तक स्थिति में कोई फर्क नहीं पड़ा है। इस समय डीकन्ट्रोल के बाद भी उन लोगों को मूत नहीं मिल रहा है। आप कन्ट्रोल करें या डीकन्ट्रोल करें, बुनकरों की मौत इस राज्य में टलने वाली नहीं है। इस लिये आप की मारफत इस सरकार से कहना चाहता हूं कि जो राज्य खेती के बाद तनो बड़ां संबना में हनकर्वो पर निर्भर है, जहां दूसरे उद्योग धन्धे नहीं हैं, उस इलाके के लिये व्यापार मंत्रालय को ज्यादा तवज्जह व देनी चाहिये।

इसी तरह से वहां बेकारी एक बहुत . बड़ी समस्या है। चुंकि वहां कोई ग्रीद्योग करण हो रहा है, वहां बैकों का विकास नहीं हो रहा है, रोजगार का कोई दूसरा साधन नहीं है, पढ़ाई लिखाई के मामलों में मणिपुर पहले से ही बहुत ग्रागे रहा है, ग्राज वहांस्कूल कालिजों में बच्चों की संख्या ढाई लाख है, जब पढ़ लिख कर ये बच्चे स्कूल से निकलते हैं तो प्रश्न यह है कि उन सामने कौन सा भविष्य है। उन के लिए किसी तरह का कोई सहारा नहीं है। नतीजा यह हो रहा है कि तरह तरह के हिन्सात्मक म्रान्दोलन वहां पर चल रहे हैं, उन की म्रोर वहां का नीजवान ग्रभिमख हो रहा है। इस की जिम्मेदारी इस सरकार पर है, मणिपुर की सरकार पर है। इस लिये इस बेकारी की समस्या की स्रोर भी मैं स्राप की तवज्जह दिलाना चाहता हं।

मेरा ग्राखिरी मुद्दा यह है कि वहां पर लोकटक ग्रादि जो बिजली ग्रोंर सिचाई के परिकल्य हैं इन के कियान्वयन के बारे में बड़ा विलम्ब हो रहा है। नतीजा यह हो रहा है, कि बिजली के ग्रभाव में न वहां लिफूट-इरिगेशन का कार्य हो रहा है, न किसी तरह के कुटीर ग्रीर छोटे उद्योग चल रहे हैं। इन परिकल्पों को जल्द से जल्द पूरा करने का काम किया जाये ग्रीर बहां पर जो सूत की मिल लग री है, उस मिल मे ऐसे यन्त्र बैठाये जांय जिस से स्थानीय बुनकरों की सूत की जो ग्रावश्यकता है, जिस काउन्ट का सूत उन्हें चाहियें, उस सूत का उत्पादन किया जाय।

इतनी ही भाप की मार्फत सरकार से मेरी प्रार्थना हैं।

THE MINISTER OF STATE IN MINISTRY OF FINANCE (SHRI K R. GANESH): Mr. Deputy-Speaker, Sir, I am thankful to hon. Members for taking part in the second stage of discussion on the Manipur Budget. The situation under which the Manipur State Government was taken over by the President has been discussed in the House during the discussion on the General Budget as well as when the Proclamation of the President came up before this House Therefore, I do not for approval. think it is necessary to waste the time of the House in going into the circumstances under which the administration of the State of Manipur was taken over by the President.

Many points have been raised by hon. Members relating to the development of Manipur State, the building of an infra-structure there, the development of roads and communications and agriculture and various other projects which could put Manipur on the road to development and prosperity. Coming from a territory which is in some form or the other akin to Manipur, with its vast areas undeveloped, with very poor and sparse means of communication and with its distance from the mainland of the country. I can realise very well the various difficulties and concrete problems which may have arisen in the State of Manipur.

With the idea of building the infrastructure and providing the basic requirements of development, the Plan provision in the State of Manipur has been stepped up from Rs. 1,55,00,000 during the First Plan to about Rs. 30,25,00,000 during the Fourth period. This itself indicates the great anxiety that was shown by the Government of India for the development of this State. It may be that, considering the problem that a State like Manipur must be facing even this provision may not be sufficient to meet the requirements and to build in the quickest possible time the infrastructure that a State like Manipur might require, but it is indicative of the concern of the Government as far as the development of Manipur is concerned within the constraint of national resources.

Certain other steps have also been taken in recent years. They are: the constitution of Manipur into five districts which was taken up in November 1969; creation of district officers. development department and whole infra-structure of administration; quarterly review of plans; major appraisal of the Plan and stress communications, power and development activities. These are some of the other steps that were taken to remedy the various defects that are there.

There are various other concrete points which hon. Members have raised and for which, I think, a reply is necessary. Agricultural constitutes a very important part of life in Manipur. I had already indicated in the last Budget discussion that lift irrigation scheme based on the level in the intake channel of the local hydel power project has been launched. It is expected that this will irrigate, when completed around 1975-76, about 60,000 acres. On the basis of certain discussions as late as May 1973 between the Planning Commission and the State Government officials, a comprehensive scheme irrigating about 2.2 lakh acres, out of 2.5 lakh acres of cultivable land in the valley, will be investigated.

In the Fifth Plan preparation also, a comprehensive irrigation plan to take advantage of surface water available in the rivers of the State and to irrigate the number of acres of land that I have indicated has been assessed and the attempt is being made to make this provision in the Fifth Plan.

As far as industries are concerned, the hon. Members have mentioned about various industrial schemes that have been there. Two important steps since 1972-73 were taken in the sector of industrial development where the inauguration of a khandsari factory and the commencement of the construction work on the

[Shri K. R. Ganesh]

25,000 spindles spinning mill had been taken in hand. As regards the khandsari factory, however, the work could not start much after the inauguration since the supply of sugar was inadequate and it was the end of the sugarcane season. The production affected. Also, the sugarcane was diverted for gur-making as the gur prices were attractive. Now, the full production will commence during the current season from November, 1973.

The work on the spinning mill project is going on as per schedule. Steps have been taken to recruit competent personnel to organise the mill right from the stage of construction to the stage of operation.

Two paper mill projects which were under contemplation are also in the scheme of Manipur industrial development. These points were referred by the hon. Members from Manipur and also by other Members. In both these cases, the project reports have been prepared by the National Industrial Development Corporation. One will have a capacity of 200 tonnes of pulp per day and the other will have a capacity of 25 tonnes of insulated paper. These are at stages of being processed with Planning Commission. A pre-investment survey of the entire forest resources is also to be conducted by the Agriculture Ministry....

श्री ज्ञानेश्वर प्रसाद यादव : पेरर मिल कब तक शरू हो रहे हैं?

K. R. GANESH: कब तक म नहीं कर सकता, जाद मेरे पास नहीं है। लेकिन जल्दी करना चाहिये, इस बात को मैं मानता हं। ये जो द्र के इलाके हैं, इनमें कभी कभी काम में देरी हो जाती हैं।

As far as the cement factory is concerned, there is a proposal to have a cement factory for which the limestone resources are being assessed by the Geological Survey of India. There has been some difficulty about the availability of limestone in the area and this matter is also receiving the attention of the Government.

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Sir, my object in giving figures and information about projects is that necessary has been made and the Government has located industries that have got to be established in Manipur. only thing is that these various procedural delays that may be there and the various other problems that may be there have got to be remedied and these things have got to be expedited so that in a backward area like Manipur the people of the State may enjoy the benefits of industrial development.

Then, the hon. Members referred to the District Councils. Elections to the District Councils were held. The information that has been given to me is that the requirements of the District Councils, the personnel of the District Councils as well as the various powers the District Councils will have, the subjects they will have, are being reviewed. As soon as this is done, the District Councils will start functioning. I agree with the Members that in the absence of the Legislature of Manipur, these District Councils can play an important role in bringing the local people with the mainstream of the administration of Manipur.

Then, the hon. Member opposite, apart from his general comments on the question of civil liberties, raised a question about one Dr. Shukla. The information was also given to the hon. Member in the Consultative Committee about one Dr. Shukla that action has been taken against him for writing an article in a daily journal which was designed to spread a feeling of animosity between the local and outsiders in the State.

श्रीमध् लिमये : मैंने लख पढ़ा है, लेकिन ग्रापने नहीं पढ़ा है। यही फर्क

SHRI K. R. GANESH: I have to base myself on what has been given. The same has been supplied to you in the Consultative Committee.

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These are some of the points the hon, members raised...

AN HON. MEMBER: What about yarn?

SHRI K. R. GANESH: The State's requirement of yarn for about two lakh handloom weavers is estimated at about 400 bales of yarn, mostly in hanks. The counts needed mainly are 22 to 24. After this matter was raised in the Consultative Committee, the Manipur Government is taking up the matter with the Textile Commissioner and I am informed that every endeavour will be made to secure the needed count, so that the weavers do not suffer.

श्री मधुलिमये: तो ग्राप सात दिन में एक बयान दीजिये।

SHRI K. R. GANESH: I will communicate your views to the Minister of Commerce.

श्री मर्युलमये: उपाध्यक्ष महोदय, मैं ग्रापका संरक्षण चाहता हूं। कौन सी ऐसी मांग है कि जिस पर इन को सलाह करनी चाहिये।

SHRI K. R. GANESH: I have not said that I will consult. I cannot give a statement on yarn. It has to be given by the Minister of Commerce.

श्री मधु लिनये : संसद कार्य मंत्री बैठे हैं, सरकार के लिये वह जिम्मेदार हैं, वह कहें कि हम सात दिन सें जो स्थिति है उस पर एक बयान देंगे। गर्दन हिलाने से काम नहीं चलता।

SHRI K. R. GANESH: With these remarks, I commend the Demands to the acceptance of the House.

MR. DEPUTY-SPEAKER: There are a number of Cut Motions moved by Shri Madhu Limaye. Unless he wants any particular Cut Motion to be put separately, I shall put them all together.

I now put Cut Motions 1 to 5 moved by Shri Madhu Limaye to the vote of the House.

The Cut Motions were put and negatived.

MR. DEPUTY-SPEAKER: The question is:

"That the respective sums not exceeding the amounts shown in the fourth column of the Order paper be granted to the President out of the Consolidated Fund of the State of Manipur to complete the sums necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974 in respect of the following demands entered in the second column thereof—

Demands Nos. 1 to 44"

The motion was adopted,

The Motions for Demands for Grants (Manipur) which were adopted by the Lok Sabha, are reproduced below—Ed.]

DEMAND NO. 1-LAND REVENUE

"That a sum not exceeding Rs. 13,33,000 be granted to the President, out of the Consolidated Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Land Revenue'."

DEMAND No. 2-STATE EXCISE

"That a sum not exceeding Rs. 1,33,000 be granted to the President, out of the Consolidated Fund of the State of Manipur,

to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'State Excise'."

DEMAND No. 3-Taxes on Vehicles

"That a sum not exceeding Rs. 87,000 be granted to the President, out of the Consolidated Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Taxes on Vehicles'."

DEMAND NO. 4-SALES TAX

"That a sum not exceeding Rs. 1,26,000 be granted to the President, out of the Consolidated Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Sales Tax'."

DEMAND NO. 5-OTHER TAXES AND DUTIES

"That a sum not exceeding 5,000 be granted to President, out of the Consolidated Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the year ending th 31st day of March. 1974, in respect of 'Other Taxes and Duties'."

DEMAND No. 6-STAMPS

sum not exceeding "That a Rs. 20,000 be granted to the President, out of the Consolidated Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974. In respect of 'Stamps."

DEMAND No. 7-REGISTRATION

"That a sum not exceeding Rs. 62,000 be granted to President, out of the Consolidated Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Registration'."

DEMAND No. 8-PARLIAMENT, AND UNION TERRITORIES LEGISLATURE

a "That sum not exceeding Rs. 7,05,000 be granted to the President, out of the Consolidated Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Parliament, State and Union Territories Legislature'."

DEMAND No. 9-GENERAL ADMINISTRA-TION

"That a sum not exceeding Rs. 72,91,000 be granted to the President, out of the Consolidated Fund of the State of Manipur. to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'General Administration'."

DEMAND No. 10-ADMINISTRATION OF JUSTICE

sum not exceeding а Rs. 2,78,000 be granted to the President, out of the Consolidated Fund of the State of Manipur. to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Administration of Justice'."

DEMAND No. 11-JAILS

"That a sum not exceeding Rs. 4,67,000 be granted to the President, out of the Consolidated Fund of the State of Manimur to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March. 1974, in respect of 'Jails'."

DEMAND No. 12-POLICE

"That a sum not exceeding Rs. 2,36,58,000 be granted to the President, out of the Consolidated Fund of the State of Manipur. to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March. 1974, in respect of 'Police'."

DEMAND No. 13-CIVIL SUPPLIES

"That a sum not exceeding Rs. 4,34,000 be granted to the President, out of the Consolidated Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Civil Supplies'."

DEMAND No. 14-EDUCATION

"That a sum not exceeding Rs. 3,70,09,000 be granted to the President, out of the Consolidated Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Education'."

DEMAND No. 15-MEDICAL

"That a sum not exceeding Rs. 73,34,000 be granted to the President, out of the Consolidated Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come

in course of payment during the year ending the 31st day of March, 1974, in respect of 'Medical'."

DEMAND NO. 16-PUBLIC HEALTH

"That sum not exceeding a Rs. 30,89,000 be granted to the President, out of the Consolidated Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March. 1974, in respect of 'Public Health'."

DEMAND NO. 17-FAMILY PLANNING

"That a sum not exceeding Rs. 7,37,000 be granted to the President, out of the Consolidated Fund of the State of Manipur. to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Family Planning'."

DEMAND No. 18-AGRICULTURE AND **FISHERIES**

a sum not exceeding "That Rs. 52,28,000 be granted to the President, out of the Consolidated Fund of the State of Manipur, to camplete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Agricuture and Fisheries'."

DEMAND No. 19-ANIMAL HUSBANDRY

"That a sum not exceeding Rs. 21,57,000 be granted to the President, out of the Consolidated Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Animal Husbandry'."

DEMAND No. 20-COOPERATION

"That a sum not exceeding Rs. 10,33,000 be granted to the President, out of the Consolidated Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Cooperation'."

DEMAND No. 21-INDUSTRIES

"That a sum not exceeding Rs. 31,18,000 be granted to the President, out of the Consolidated Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Industries'."

DEMAND No. 22—COMMUNITY DEVELOPMENT

"That a sum not exceeding 'Rs. 69.60,000 be granted to the President, out of the Consolidated Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Community Development'."

DEMAND No. 23-LABOUR

"That a sum not exceeding Rs. 2,83,000 be granted to the President, out of the Consolidated Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Labour'."

DEMAND No. 24-STATISTICS

"That a sum not exceeding Rs. 5,41,000 be granted to the President, out of the Consolidated

Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March. 1974, in respect of 'Statistics'."

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DEMAND No. 25-IRRIGATION

"That a sum not exceeding Rs. 16,13,000 be granted to the President, out of the Consolidated Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the yar ending the 31st day of March, 1974, in respect of irrigation."

DEMAND NO. 26-ELECTRICITY

"That a sum not exceeding Rs. 76,00,000 be granted to the President, out of the Consolidated Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Electricity'."

DEMAND No. 27—Public Works (ORIGINAL WORKS AND REPAIRS)

"That a sum not exceeding Rs. 63,33,000 be granted to the President, out of the Consolidated Fund of the State of Manipur to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Public Works (Original Works and Repairs)'."

DEMANDS No. 28—Publid Works (Establishment)

"That a sum not exceeding Rs. 1,02,33,000 be granted to the President, out of the Consolidated Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the

year ending the 31st day of March, 1974, in respect of 'Public Works (Establishment)'."

DEMAND NO. 29-ROAD TRANSPORT

"That a sum not exceeding Rs. 53,33,000 be granted to the President, out of the Consolidated Fund of the State of Manipur. to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Road Transport'."

DEMAND No. 30-FAMINE

"That a sum not exceeding Rs. 1,34,000 be granted to the President, out of the Consolidated Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Famine'."

DEMAND No. 31-Pension and other RETIREMENT BENEFITS

"That a sum not exceeding Rs. 7,20,000 be granted to the President, out of the Consolidated Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Pension and other Retirement benefits'."

DEMAND No. 32-STATIONERY AND PRINTING

a sum not exceeding Rs. 6.67,000 be granted to the President, out of the Consolidated Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Stationery and Printing'."

DEMAND No. 33-Forest

"That a sum not exceeding Rs. 20,59,000 be granted to the President, out of the Consolidated Fund of the State of Manipur. to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March. 1974, in respect of 'Forest'."

DEMAND No. 34-MISCELLANEOUS

"That а sum not exceeding Rs. 59,21,000 be granted to the President, out of the Consolidated Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Miscellaneous'."

DEMAND No. 35-CAPITAL OUTLAY ON PUBLIC HEALTH

sum not exceeding а Rs. 56.00,000 be granted to the President, out of the Consolidated Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Capital Outlay on Public Health'."

DEMAND NO. 36-CAPITAL OUTLAY ON IRRIGATION. NAVIGATION. EMBANKMENT AND DRAINAGE WORKS

a sum not exceeding Rs. 1,00,00,000 be granted to the President, out of the Consolidated Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March. 1974, in respect of 'Capital Outlay on Irrigation, Navigation, Embankment and Drainage works'."

DEMAND No. 37-CAPITAL OUTLAY ON FLOOD CONTROL

"That a sum not exceeding Rs. 13,33,000 be granted to the President, out of the Consolidated Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Capital Outlay on Flood Control'."

DEMAND No. 38—Capital Outlay on Electricity

"That a sum not exceeding Rs. 96,67,000 be granted to the President, out of the Consolidated Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Capital Outlay on Electricity'."

DEMAND No. 39—CAPITAL OUTLAY ON ROADS

"That a sum not exceeding Rs. 1,56,67,000 be granted to the President, out of the Consolidated Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Capital Outlay on Roads'."

DEMAND NO. 40—CAPITAL OUTLAY ON BUILDINGS

"That a sum not exceeding Rs. 1,84,66,000 be granted to the President, out of the Consolidated Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Capital Outlay on Buildings'."

DEMAND NO. 41—CAPITAL OUTLAY ON ROAD TRANSPORT

"That a sum not exceeding Rs. 5,33,000 be granted to the President, out of the Consolidated Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Capital Outlay on Road Transport'."

DEMAND No. 42—Capital Outlay on State Trading

"That a sum not exceeding Rs. 6,74,73,000 be granted to the President, out of the Consolidated Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Capital Outlay on State Trading'."

DEMAND No. 43—CAPITAL OUTLAY ON INDUSTRIAL AND ECONOMIC DEVELOPMENT

"That a sum not exceeding Rs 37,33,000 be granted to the President, out of the Consolidated Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Capital Outlay on Industrial and Economic Development'."

DEMAND No. 44-LOANS AND ADVANCES

"That a sum not exceeding Rs. 56,14,000 be granted to the President, out of the Consolidated Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March. 1974, in respect of 'Capital Outlay Advances'."